

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 172/95 in M.A.698/94
in R.P.S.R. 2120/94 in O.A.461/94.

Date of Order:23-2-95.

Between:

P.Rangaiah.

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Applicant.

and

1. Union of India, rep. by General Manager,
S.C.Rly, Railnilayam, S.C Rly,
Secunderabad.
2. Sr.Divisional Personnel Officer, S.C.Rly,
Guntakal.

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Respondents.

For the Respondents: Mr.C.V.Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN
THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

In the circumstances referred to, this MA filed
praying for restoration of MA 698/94 in RPSR 2120/94 is allowed as
prayed for. Accordingly the MA 698/94 is restored. The RPSR 2120/94
~~is also restored. The MA~~
is ordered accordingly. No costs.

PVM
Deputy Registrar(J)CC

To

1. The General Manager, S.C.Rly,
Union of India, Railnilayam, Secunderabad.
2. The Sr.Divisional Officer, S.C.Rly, Guntakal.
3. One copy to Mr.N.Raman, Advocate, 21/97 Uttamnagar, Malkajgiri post
Hyderabad.
4. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
5. One spare copy.

pvm